

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 02.05.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/76/7/AMR/2022	IA (IBC)/121/2024	Under Rule 11 of NCLT Rules, 2016	Mangalagiri Textile Mills Private Limited Vs State Bank of India
	IA (IBC)/122/2024	Under Rule 11 of NCLT Rules, 2016	Mangalagiri Textile Mills Private Limited Vs State Bank of India

ORDER

IA (IBC)/121/2024:

Present: Mr.T.Lakshminarayana, Ld. Counsel for the Applicant.
Mr.VVSN Raju, Ld. Counsel for the Respondent.

Keeping in view of the nature of the documents, these are taken on record subject to their relevancy and admissibility which are to be decided in the main CP. Accordingly, **IA (IBC)/121/2024 is allowed and disposed of.**

IA (IBC)/122/2024:

Present: Mr.T.Lakshminarayana, Ld. Counsel for the Applicant.
Mr.VVSN Raju, Ld. Counsel for the Respondent.

This application has been filed by the Applicant seeking to reopen the order dated 02.04.2024. In the CP(IB)/76/7/AMR/2022, arguments have already been heard and the matter is reserved for orders. Therefore, the proceedings in the CP cannot be stayed. Hence, **IA(IBC)/122/2024 is dismissed and disposed of.**

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**